

**GOVERNMENT OF INDIA
WOMEN AND CHILD DEVELOPMENT
LOK SABHA**

STARRED QUESTION NO:40

ANSWERED ON:06.12.2013

ICPS

Mahendrasinh Shri Chauhan ;Sardinha Shri Francisco

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) the salient features of Integrated Child Protection Scheme (ICPS) formulated by the Government for rehabilitation and reintegration of destitute children in the country;
- (b) whether the Government has issued any directions/guidelines to the States, Local Bodies, Educational Institutions and Voluntary Organisations for implementation of the said Scheme;
- (c) if so, the details thereof along with the compliance status thereof, State/UT-wise;
- (d) the mechanism put in place by the Government to monitor the activities of the voluntary organisations under the said scheme; and
- (e) the other steps taken/being taken by the Government to ensure effective implementation of the said scheme?

Answer

MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH)

(a) to (e): A statement is laid on the Table of the House.

Statement referred to in reply to part (a) to (e) of the Lok Sabha Starred Question No. 40 for 06.12.2013 raised by Shri Francisco Sardinha and Dr. Mahendrasinh P. Chauhan regarding ICPS

(a): The Ministry of Women and Child Development is implementing Integrated Child Protection Scheme (ICPS) from 2009-10 for rehabilitation and reintegration of children in need of care and protection including, destitute children. The salient features of ICPS include financial support to States/UTs for setting up and maintenance of various types of Homes or Shelters run by States/UTs or by voluntary organisations; setting up of dedicated service delivery structures at Central, State and District level; Statutory Support Services in the districts like Juvenile Justice Board, Child Welfare Committees; Support for emergency outreach services for children in difficult circumstances; Support for family based non-institutional care through sponsorship, foster care, adoption and after care programme.

(b) & (c): The Ministry has issued several guidelines to the States Governments/UT Administrations for implementation of ICPS. The important guidelines are for submission of financial proposals by the States/UTs under ICPS; for sponsorship and aftercare of children under ICPS; and Standard Operating Procedure (SOP) for inter State/District transfer of children in need of Care and Protection. All the States/UTs have signed the Memorandum of Understanding (MoU) with Ministry for implementation of the Scheme.

(d) & (e): ICPS provides for setting up of Committees at State, District, Block and Village levels for monitoring the implementation of the Scheme. Further, the implementation of ICPS in States/UTs is reviewed by the Ministry in the meetings of the inter-ministerial Project Approval Board (PAB) constituted under ICPS for considering and approving the proposals received from States/UTs under the Scheme. In addition, Regional Consultations are organised by the Ministry with various stake holders to review the progress of implementation and to promote cross learning of best practices under the Scheme.